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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 1197/2002

This the 6th day of May, 2002

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Chander Pal Singh,  
S/o Sh. Gulab Singh,  
R/o RZ-826/A, Pooran Nagar,  
Palam Colony, New Delhi-45  
(Presently Service under  
the Addl. Commissioner (P&V),  
Central Excise, Delhi-11, Faridabad,  
as Casual Worker (Temporary Status).  
(By Advocate: Sh. N.L.Bareja) ... Applicant.

Versus

1. Union of India,  
Through its Secretary,  
Ministry of Finance,  
North Block, New Delhi.
2. The Jt. Secretary, (Admn.)  
Central Board of Excise & Customs,  
North Block, New Delhi.
3. The Commissioner of Central Excise,  
C.R. Building, I.P. Estate,  
New Delhi-2.
4. The Additional Commissioner (P&V)  
Central Excise, Delhi-11,  
Faridabad, Haryana.
5. Addl. Commissioner (P&V) Admn.,  
Central Excise, C.R. Bldg., I.P. Estate,  
New Delhi-2.

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Applicant has a grievance that he had been granted temporary status alongwith various other employees as per Annexure A-2 and his name stands in the said list at Sl. No.2. Thereafter, the department had regularised those employees who have been given temporary status alongwith him and juniors to him in the list in the establishment order No.131/97 dated 9.6.97 have been regularised whereas applicant who is at Sl.2 have been ignored. Applicant is stated to have made representations vide Annexure A-3 dated 25.6.97 and Annexure A-4 dated 19.7.99 and he had also issued a legal

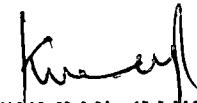


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..... notice to the department and ultimately last representation is made on 3.5.2001, but no response has been given by the department.

2. In these circumstances, I am of the view that this OA can be disposed of at this stage by directing the respondents to dispose of the representation of the applicant within a stipulated period.

3. Accordingly, I allow the OA and direct the respondents to dispose of the representation filed by the applicant the present OA be also taken as supplementary representation and decide the same within a period of 2 months by passing a speaking and reasoned order. However, it is made clear that if law of limitation comes in the way of the applicant, this order will not extend the period of limitation. In case the applicant has still any grievance after the disposal of the representation, he will be at liberty to approach the Court in accordance with law.

  
( KULDIP SINGH )  
Member (J)

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